

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. IA 2136/2023 IA 2159/2023 IA 5038/2023 IA 3319/2023 IA 3457/2023
IA 3101/2024 IA 302/2024 Intervention Petition/65/2023
In C.P. (IB)/527(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2024

NAME OF THE PARTIES: - IA 5038/2023 Nilgiri Dairy Farm Pvt Ltd
V/s
Vijay Kumar Iyer
IA 3101/2024 Sudha Apparels Limited
V/s
Vijaykumar V Iyer
IA 3319/2023 Vijaykumar V Iyer
V/s
Kishore Biyani
IN THE MATTER OF
Bank of India
V/s
Future Retail Limited

Section: 60(5) Rule 11 of NCLT, 2016 U/s 7 of (IBC)

ORDER

IA.No.2136/2023, IA.No.2159/2023, IA.No.5038/2023: - Adv. Rishabh Jaisani a/w Adv. Harit Lakhani & Adv. Ritwik appeared for the RP. Adv. Mridul Yadav a/w Adv. Ankita Yadav appeared for the Respondent in IA.No.2136/2023 & IA.No.2159/2023. The pleadings are complete. List this matter on **07.08.2024**.

IA.No.3319/2023, IA.No.3457/2023: - Adv. Rishabh Jaisani a/w Adv. Harit Lakhani & Adv. Ritwik appeared for the RP. The pleadings are complete. Adv. Ankita Yadav appeared for the Respondent No. 1 & 2 in IA.No.3319/2023. Adv. Jash Dalia appeared for Respondent No. 3, 5, 6 and 7 in IA.No.3319/2023 and Respondent No. 3, 4, 6, 7 and 8 in IA.No.3457/2023. Adv. Abdullah

Kataliwala appeared for the Respondent No. 1 & 5 in IA.No.3457/2023. Adv. Mridual Yadav appeared for Respondent No. 2 in IA.No.3457/2023. The pleadings are complete. List this matter on **22.08.2024**.

IA.No.3101/2024 & IA.No.302/2024: - Adv. Shyam Kapadia, Adv. Ravitej Chillumuri, Adv. Radhika Kulkarni appeared for the Applicant. This IA has been filed by the applicant who is also applicant in IA.No.302/2024 seeking impleadment of one Praxis Home Retail Limited and Mr. Kishor Biyani as party in IA.No.302/2024. Counsel representing the Respondents is present on behalf of the Respondent and states that he has no objection if the aforesaid parties are impleaded as Respondents in IA.No.302/2024. In view of the statement made by the counsel for the Respondent, IA.No.3101/2024 is allowed and Respondents are sought to be impleaded as party in IA.No.302/2024. **IA.No.3101/2024 is allowed and disposed of** accordingly.

Let reply on behalf of the newly added Respondents in IA.No.302/2024 be filed within a period of two weeks by serving an advance copy of the reply to the other side. List this IA.No.302/2024 for further hearing on **11.07.2024**.

Intervention Petition/65/2023: - Adv. Ruchi Thakur appeared for the applicant through VC. Counsel for the applicant states at bar that possession of premises in question has already been handed over to the applicant/RP. Since the possession has already been handed over she has an instruction not to proceed with the IA any further and withdraw the same. In view of the above statement, **Intervention Petition/65/2023 is disposed of as having been withdrawn.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)